SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 17850/2022

(Arising out of impugned final judgment and order dated 30-05-2022 in WA No. 408/2022 passed by the High Court of Karnataka at Bengaluru)

K. SRINIVAS & ORS.

Petitioner(s)

VERSUS

THE KARNATAKA STATE ELECTION COMMISSION & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.83818/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.83819/2022-EXEMPTION FROM FILING O.T. and IA No.83820/2022-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER and IA No.83821/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 07-06-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE ANIRUDDHA BOSE (VACATION BENCH)

For Petitioner(s) Ms. Vibha Dutta Makhija, Sr. Adv.
Mr. Parmatma Singh, AOR
(Appearance not given)

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Learned senior counsel for the petitioner is permitted to place on record the impugned order passed by the Division Bench of the High Court.

Put up on 09.06.2022.

(SWETA BALODI)
COURT MASTER (SH)

(NISHA TRIPATHI) ASSISTANT REGISTRAR